



ITEM NO.5

COURT NO.13

SECTION II-E

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

**Petition(s) for Special Leave to Appeal (Crl.) No(s).14087/2025**

[Arising out of impugned final judgment and order dated 12-03-2025 in MCRC No.11236/2025 passed by the High Court of Madhya Pradesh at Indore]

ANWAR HUSSAIN

**Petitioner(s)**

VERSUS

THE STATE OF MADHYA PRADESH

**Respondent(s)**

(FOR ADMISSION)

(IA No. 200858/2025 - EXEMPTION FROM FILING O.T.)

**Date : 04-11-2025 This matter was called on for hearing today.**

**CORAM :**

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH  
HON'BLE MR. JUSTICE SANDEEP MEHTA

**For Petitioner(s)** Mr. Sarvam Ritam Khare, AOR  
Ms. Shweta Chaurasia, Adv.  
Mr. Kushagra Sharma, Adv.  
Mr. Anuj Agarwal, Adv.  
Mr. Akarsh Khare, Adv.

**For Respondent(s)** Mr. Aditya Vaibhav Singh, Adv.  
Mr. Pashupathi Nath Razdan, AOR  
Ms. Maitreyee Jagat Joshi, Adv.  
Mr. Astik Gupta, Adv.  
Ms. Akanksha Tomar, Adv.

**UPON hearing the counsel the Court made the following**

**O R D E R**

Pursuant to our last order dated 28.10.2025, an affidavit has been filed on behalf of the respondent-State. The reason the same has been filed was that it has indicated in the first affidavit filed on behalf of the State that the petitioner has eight other criminal antecedents. However, a categorical stand was taken by learned counsel for the petitioner that in four cases including the one under Section 376 of the Indian Penal Code, 1860, the petitioner was not accused. Today, the same has

been admitted. The lame excuse is that the petitioner and his father's name tally and thus, because of computer generated information, such fact was indicated.

2. We outright reject such stand taken on behalf of the authority.

3. Coming on the merits, we find it a fit case for grant of bail to the petitioner. Accordingly, the petitioner is directed to be released on bail, subject to such terms and conditions as may be imposed by the Trial Court.

4. In view of the patent falsities stated before this Court in a case where the life and liberty of a citizen is concerned, we deem it appropriate to issue notice to Mr. Dishesh Aggarwal, A.D.C.P. (Officer in charge) and Mr. Indramani Patel, S.H.O. of the concerned police station, who are directed to file show-cause as to why they should not be proceeded for such casual conduct. They are present before this Court through virtual mode. Learned counsel for the respondent accepts notice on their behalf. The matter be listed on 25.11.2025, when both the above officials and all the persons who were involved in the

process of collecting information on the basis of which a false affidavit was filed before this Court, shall be personally present with their show-cause, which shall be filed at least two days prior to the next date.

(SAPNA BISHT)  
COURT MASTER (SH)

(ANJALI PANWAR)  
ASSISTANT REGISTRAR